PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

ALIPURDUAR TEA COMPANY LIMITED

(Regd.Office: "NILHAT HOUSE", 6TH Floor, 11, Rajendra Nath Mukherjee Road, Kolkata-700 001)

This Public Announcement ("PA") is being issued by VC Corporate Advisors Pvt. Ltd., ("VCAPL" or "Manager to the Offer") on behalf of M/s IIC Container Line Limited & Indev Intermodal Carriers Private Limited (herein after collectively referred to as "Acquirers") pursuant to Regulation 10 & 12 and other applicable provisions as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "Regulations").

1. THE OFFER:

1.1. This offer is being made by M/s IIC Container Line Limited ("ICLL"), and M/s Indev Intermodal Carriers Private Limited ("IICPL"), both Companies incorporated under the Companies Act 1956 having their registered office situated at 2, Church Lane, 3rd Floor, Kolkata-700001, to the Equity Shareholders of Alipurduar Tea Company Limited (hereinafter referred to as "Target Company" or "ATCL").

1.2. The Acquirers have entered into a Share Purchase Agreement dated 18th October 2008 ("SPA" or "Agreement") to acquire in aggregate 97,780 (Ninety Seven Thousand Seven Hundred Eighty Only) fully paid-up equity shares of Rs. 10/- each representing 19.56 % of the fully paid-up equity and voting share capital of ATCL with the existing promoters, their relatives, friends and associate companies represented by Shri Vijay Kumar Nahata and/or Shri Basant Kumar Nahata through Power of Attorneys executed by the Individuals and board resolutions by Associate Companies (hereinafter collectively referred to as "Sellers") at a price of Rs.10/- per fully paid up equity share payable in cash ("Negotiated Price"). The total consideration for the shares acquired as mentioned above is Rs 9,77,800/- (Nine Lac Seventy Seven Thousand Eight Hundred Only). All the Sellers are part of the promoter group of the Target Company.

1.3. The Acquirers are now making this open offer to the shareholders of ATCL (other than the parties to the Agreement) to acquire from them upto 1,80,000 (One Lac Eighty thousand only) fully paid-up equity shares of Rs.10/- each, representing 36.00 % of the fully paid-up equity and voting share capital at a price of Rs. 10/- per share ("Offer Price") payable in cash ("Offer" or "Open Offer"). ATCL doesn't have any partly paid up shares as on date of this PA.

1.4. The shares of ATCL are listed on Calcutta Stock Exchange Association Limited (CSE) only. As per available information, the equity shares of ATCL are infrequently traded in terms of explanation (i) to Regulation 20(5) of the Regulations and therefore the Offer Price has been determined taking into account the following parameters: -

a)	Negotiated Price under the Agreement	:	Rs.10/- per fully paid-up equity share
b)	Highest Price paid by the Acquirers for acquisition, including by way of allotment in a public or rights or preferential issue during the twenty six week period prior to the date of Public Announcement	:	Rs. 10/- Per fully paid up equity share
c)	**Other Parameters**		Based on Audited Accounts for the year ended 31.03.2008
	Return on Net worth (%)	:	Infinite
	Book Value per share (Rs)	:	(101.43)
	Earning per Share (Rs)	:	(23.95)
	Industry Average P/E Multiple for Tea*	:	22.5
	Offer price P/E Multiple**	:	Infinite

*(Source: Capital Market Journal Vol. XXIII/14 September 8-21, 2008 Industry-Tea)

**Offer price/EPS

In view of the above, the Offer price of Rs. 10/- per share is justified in terms of Regulation 20(5).

The last traded price of the equity shares on CSE was Rs 10.05/- per share on 23.07.2004 (source:- CSE Official Quotation)

1.5. The Acquirers are presently holding 68,150 Equity shares representing 13.63% of the fully paid up equity and voting share capital of the Target Company. Subsequent to entering into SPA, the Acquirers shall be holding 1,65,930 Equity Shares representing 33.19% of the total equity and voting share capital of the Target Company and that resulted the triggering of the Regulations.

1.6. As on the date of PA, the Manager to the Offer does not hold any equity share in the Target Company. They declare and undertake not to deal in the shares of ATCL during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of the Offer.

1.7. For the purpose of this Offer, there are no persons acting in concert as per the Provisions of Regulation 2(1)(e) of the Regulations.

1.8. The Offer is not subject to any minimum level of acceptances from shareholders and is not a conditional Offer.

1.9. The Acquirers will accept all the equity shares of ATCL those that are tendered in valid form in terms of this offer upto a maximum of 1,80,000 equity share of Rs. 10/- each representing 36.00% of equity and voting share capital of ATCL.

1.10. This is not a competitive bid.

1.11. The Acquirers till date have complied with the relevant provisions of Chapter II Compliances of the Regulations. Further the Acquirers have undertaken to comply with the Regulations and complete the Offer formalities irrespective of the compliance or fulfilment or outcome of the Agreement and its related conditions.

1.12. The Equity shares will be acquired by the Acquirers free from all lien, charges and encumbrances and together with all the rights attached to, including all the rights to dividend, bonus and rights offer declared thereof.

1.13. Neither the Acquirers, their directors, nor the Target Company have been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.

1.14. The Offer is not as a result of global acquisition resulting in indirect acquisition of ATCL.

1.15. The Acquirers have not entered into any separate non-compete agreement with the Sellers.

2. Information about the Acquirers

2.1. IIC Container Line Limited ("ICLL")

2.1.1 ICLL was incorporated on September 23, 1998 as a Private Limited Company under the name of IIC Container Line Private Limited. The name of the Company was subsequently changed to IIC Container Line Limited and a fresh Certificate of Incorporation was obtained from Registrar of Companies, West Bengal on June 14, 2005. The CIN no. of the company is U63090WB1998PLC088040. The registered office of the company is situated at 2, Church Lane, 3rd floor, Kolkata – 700 001. Tel No. (033) 2231-4499, 2210 1902, 2242 5750 Fax No. (033) 2248-3343.

2.1.2 ICLL has been promoted by Mr. Sekhar Roy Choudhury. The present Board of Directors of ICLL comprises of Mr Sekhar Roychoudhury, Mrs Jharna Roychoudhury and Mrs Minati Roy Choudhury. The shares of ICLL are not listed on any Stock Exchange.

2.1.3 ICLL is presently engaged in the business of Shipping Agency & Freight forwarding and handling containers of principals in all the major ports & Inland Container Depot (ICDs) in India.

2.1.4 The financial highlights of ICLL as per the audited accounts for the year ended March 31, 2008 are as follows:

The Authorised Share Capital of ICLL is Rs. 300 Lacs comprising of 3,00,000 Equity Shares of Rs.100/- each. The Issued, Subscribed and Paid up Equity Share Capital is Rs. 225 Lacs comprising of 2,25,000 fully paid up equity shares of Rs.100/- each. As per the Audited Accounts for the financial year ended 31st March 2008, ICLL earned a total income of Rs.

2596.53 Lac and a net profit after tax of Rs. 8.46 Lac. The Networth, Book Value, Earnings Per Share and Return on Networth are Rs. 256.06 Lac, Rs. 113.80, Rs. 3.76 & 3.30% respectively.

2.2. INDEV Intermodal Carriers Private Limited ("IICPL")

2.2.1 IICPL was incorporated on April 26, 1995 as a Private Limited Company under the name of Indev International Carriers Private Limited. The CIN no. of the company is U74140WB1995PTC071217. The registered office of the company is situated at 2, Church Lane, 3rd Floor, Kolkata – 700 001. Tel No. (033) 2231-4499, 2210 1902 Fax No. (033) 2248 3343.

2.2.2 IICPL has been promoted by Mr. Sekhar Roy Choudhury. The present Board of Directors of IICPL comprises of Mr Sekhar Roychoudhury, Mrs Jharna Roychoudhury and Mrs Minati Roy Choudhury. The shares of IICPL are not listed on any Stock Exchange.

2.2.3 IICPL is a logistics service provider and container operator at Kolkata & Haldia Ports.

2.2.4 As on the date of PA, the Authorised Share Capital of the Company is Rs. 75 lacs and issued, subscribed and paid up equity share capital is Rs 70.15 lacs.

2.2.5 The financial highlights of IICPL as per the audited accounts for the year ended March 31, 2008 are as follows:

The Authorised Share Capital of IICPL is Rs. 50 Lac comprising of 50,000 Equity Shares of Rs.100/- each. The Issued, Subscribed and Paid up Equity Share Capital is Rs. 42.51 Lacs comprising of 42,510 fully paid up equity shares of Rs.100/- each. As per the Audited Accounts for the financial year ended 31st March 2008, IICPL earned a total income of Rs. 922.30 Lac and a net profit after tax of Rs. 2.72 Lacs. The Networth, Book Value, Earnings Per Share and Return on Networth are Rs. 54.73 Lacs, Rs. 128.75, Rs. 6.41 & 4.97% respectively.

2.3. The Acquirers do not belong to any group.

2.4. As on the date of this PA , , Mr. Sekhar Roychoudhury & Mrs Jharna Roychoudhury, directors of Acquirers are on the Board of ATCL. They have not /will not participate in any matters concerning or relating to the Offer including any preparatory steps leading to the Offer in terms of Regulation 22(9) of the Regulations.

3. INFORMATION ABOUT THE TARGET COMPANY (ATCL):

3.1. Alipurduar Tea Company Limited (ATCL) having its Registered Office at "NILHAT HOUSE", 6TH Floor, 11, Rajendra Nath Mukherjee Road, Kolkata-700 001 was incorporated as a Public Limited Company in the year 1912 under the Indian Companies Act, 1882. ATCL came out with initial Public offer in the year 1977.

3.2. As on the date of this PA, the Authorised Share Capital of the company is Rs. 50.00 Lacs comprising of 5,00,000 Equity Shares of Rs. 10/- each. The Issued, Subscribed and Paid-up capital of the company is Rs. 50.00 Lacs comprising of 5,00,000 fully paid-up Equity Shares of Rs. 10/- each. ATCL does not have any partly paid-up Equity Shares. The Company has already established connectivity with National Securities Depository Limited (NSDL) and Central Depositories Services (India) Limited (CDSL).

3.3. The Company has a Tea Garden namely "Turturi Tea Estate" P.O – Hatipotha, Dist. Jalpaiguri, Pincode-736201 (West Bengal) and is engaged in the activities of Tea cultivation, manufacturing and marketing. The total area under Tea cultivation as on 31st March 2008 is 232.22 Hectares.

3.4. The present Board of Directors of ATCL are Shri Vijay Kumar Nahata, Shri Sekhar Roy Choudhury, Smt. Jharna Roy Choudhury, Shri Miinnalal Nahata, Shri Sampatmal Sancheti and Shri Dipanjan Bose.

3.5. The Equity Shares of ATCL are listed at CSE only. The shares of the Target Company are not admitted as permitted security in any other Stock Exchange.

3.6. As per Audited Accounts for the year ended March 31, 2008, the company earned a Total Income of Rs. 169.81 Lac and a Net Loss After Tax of Rs.119.77 Lac. The Networth and Book Value per share of the company as on 31.03.2008 are Rs. (507.17) Lac & Rs. (101.43) respectively. The Earning per share and return on Networth for the year-ended 31.03.2008 are Rs. (23.95) and Rs. infinite respectively.

[Source: Audited Annual Report of ATCL for the year ended 31.03.2008].

4. REASONS FOR THE OFFER AND FUTURE PLANS ABOUT TARGET COMPANY:

4.1. The Offer has been made pursuant to regulation 10 & 12 and other provisions of the Chapter III and in compliance with the Regulations.

4.2. The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change of control and management of the company.

4.3. The Acquirers and their promoters/directors have experience in tea business. They have already acquired and managing a Tea garden which is situated at P.O Hatipotha, Alipurduar, Dist Jalpaiguri .The tea garden consists of 722 hectares of land, out of which 296 hectare is under tea cultivation and 32 hectare is covered under new plantation. Further since the tea garden of the Target Company is also situated in close proximity to the above garden; it makes a viable financial proposition and good business synergy for the Acquirers to acquire the target company.

4.4. Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirers intend to make changes in the management of ATCL. It is proposed to induct new Directors on the Board of ATCL by the Acquirers. The likely changes in the management /taking control by the Acquirers shall be subject to successful completion of the Open Offer formalities, including dispatch of consideration for the Shares accepted and shall be subject to compliance with Regulation 23(6) of the Regulations.

4.5. The Acquirers does not have any plans to dispose off or otherwise encumber any assets of ATCL in the next two years except in the ordinary course of business of ATCL and / or for the purposes of entering into any compromise or arrangement, reconstruction, restructuring, merger, rationalizing and / or streamlining various operations, assets, liabilities, investments, businesses or otherwise of ATCL, subject to applicable shareholders approval.

4.6. The Acquirers undertake not to sell, dispose of or otherwise encumber any substantial assets of the Target Company except with the prior approval of the shareholders of the Target Company and in accordance with and subject to the applicable laws, permissions and consents, if any.

5. STATUTORY APPROVALS/ OTHER APPROVALS REQUIRED FOR THE OFFER:

5.1. The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

5.2. As on the date of this PA, to the best of the knowledge of the Acquirers, there are no other statutory approvals and / or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

5.3. In case of non receipt of any approval, SEBI may, if satisfied that non receipt of the requisite approvals was not due to any willful default or neglect of the Acquirers or failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 22(12) of SEBI (SAST) Regulations, 1997. Further, if delay occurs on account of willful default by the Acquirers in obtaining the requisite approvals, regulation 22(13) of the Regulations will also become applicable.

5.4. No approval is required from any bank or financial institutions for this offer to the best of the knowledge of the Acquirers.

6. OPTION IN TERMS OF REGULATION 21:

In the event, pursuant to this offer, the public shareholding in the Target Company falls below 25% of its outstanding equity share capital, Acquirers will, in accordance with Regulation 21(2) of the SEBI (SAST) Regulations, 1997, facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing in the Listing Agreement with the Stock Exchange within the specified time and in accordance with the prescribed procedure under clause 40A(viii) of the Listing Agreement and in compliance with the Regulations.

7. FINANCIAL ARRANGEMENTS:

7.1. The Acquirers have adequate financial resources and has made firm financial arrangements for the implementation of the offer in full out of their own sources/Networth and no borrowings from any Bank and/or Financial Institutions are envisaged. Mr. Kunal Sarbadhikari, Proprietor of K.Sarbadhikari & Co., Chartered Accountants (Membership No.052366) having office at 157C, Lenin Sarani, Deluxe Centre, Suite# 302A, Kolkata-700 013 Ph no (033) 2215 3205/5341 Fax no. (033) 22155341 E-mail sreyakush@yahoo.com has certified vide letter dated 18.10.2008 that sufficient resources are available with the Acquirers for fulfilling the obligations under this "Offer" in full.

7.2. The total fund requirement for the Offer is Rs. 18,00,000/- (Rupees Eighteen Lac Only). In accordance with regulation 28 of the Regulations, the Acquirers have opened an Escrow Account in Indian Overseas Branch, Strand Road, Kolkata-700001 and made a cash deposit of Rs. 5,00,000/- (Rupees Five Lac Only) being more than 25% of the consideration payable in the Open Offer.

7.3. The Manager to the Offer i.e. VC Corporate Advisors Private Limited has been solely authorized by the Acquirers to operate and realise the value of Escrow Account in terms of the Regulations.

7.4. Based on the above, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the offer in accordance with the Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8. OTHER TERMS OF THE OFFER:

8.1. The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those shareholders of ATCL (except the parties to the agreement) whose name appear on the Register of Members and to the beneficial owners of the shares of the ATCL whose names appear on the beneficial records of the Depository Participant, at the close of business hours on 31.10.2008 ("Specified Date").

8.2. Shareholders holding equity shares in physical form who wish to accept the Offer and tender their shares will be required to send their duly signed Form of Acceptance cum Acknowledgement, Original Share Certificate (s) and duly signed and executed Transfer Deed (s) to the Registrar to the Offer, either by hand delivery on weekdays between (11.00 A.M to 5.30 P.M) or by Registered Post so as to reach on or before the Closing of the Offer, i.e. 29.12.2008 in accordance with the instructions specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.3. The Registrar to the Offer has opened a Special Depository Account with Lohia Securities Limited, (Registered with NDSL), styled "ATCL Open Offer Escrow Account". The DP ID is IN302189 and Client ID is 10023950. Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instruction slips for crediting their shares in favour of the special depository account with NSDL.

8.4. Beneficial owners and Shareholders holding shares in the dematerialized form who wish to tender their shares will be required to send their Form of Acceptance cum Acknowledgement along with a photocopy of the delivery instructions in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of the Special Depository Account, to the Registrar to the Offer either by hand delivery on weekdays between (11.00 A.M to 5.30 P.M) or by Registered Post, on or before the Closing of the Offer, i.e 29.12.2008, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance cum Acknowledgement.

8.5. All owners of the shares, Registered or Unregistered (except the parties to the agreement) who own the shares any time prior to the Closing of the Offer are eligible to participate in the Offer. Unregistered owners can send their application in writing to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, together with the original Share Certificate(s), valid Transfer Deeds and the original Contract Note issued by the Broker through whom they acquired their shares. No indemnity is required from unregistered owners.

8.6. In case of non-receipt of the Letter of Offer, the eligible persons may send their consent to the Registrar to the Offer, on a plain paper stating the Name & Address of the First Holder, Name(s) & Address (es) of Joint Holder(s) if any, Registered Folio Number, Share Certificate

Numbers, Distinctive Numbers, Number of Shares held, Number of Shares offered, along with documents as mentioned in above point 8.5 so as to reach the Registrar to the Offer on or before the Closing of the Offer, i.e. 29.12.2008. In case of beneficial owners, they may send the application in writing to the Registrar to the Offer, on a plain paper stating the Name, Address, Number of Shares held, Number of Shares offered, DP Name, DP ID, Beneficiary Account Number and a photocopy of the delivery instruction in "Off-Market" mode or counterfoil of the delivery instruction in "Off-Market" mode, duly acknowledged by the DP, in favour of the Special Depository Account, so as to reach the Registrar to the Offer, on or before the Closing of the Offer, i.e 29.12.2008.

8.7. Applications in respect of equity shares of the Target Company that are subject matter of litigation wherein the shareholders of the Target Company may be prohibited from transferring the equity shares during the pendency of the said litigation are liable to be rejected if the directions/ orders regarding these equity shares are not received together with the equity shares tendered under the Offer. The Letter of Offer in some of these cases, wherever possible, will be forwarded to the concerned statutory authorities for further action by such authorities.

8.8. The Letter of Offer along with the form of acceptance would also be available at SEBI's website at *www.sebi.gov.in*. and the Eligible persons to the Offer may download the form of acceptance from the website as one of the alternatives available to them for applying in the offer.

8.9. Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time so that the credit in the Escrow Account should be received on or before the closure of the Offer, else the application would be rejected.

8.10. While tendering the equity shares under the Offer, NRIs/ foreign shareholders will be required to submit the previous RBI Approvals (specific or general) that they would have been required to submit to acquire the equity shares of the Target Company. In case the previous RBI approvals are not submitted, the Acquirers reserve the right to reject such equity shares tendered. While tendering shares under the Offer, NRI/ foreign shareholders will be required to submit a Tax Clearance Certificate from the Income Tax authorities, indicating the amount of tax to be deducted by the Acquirers under the Income Tax Act, 1961 ('Income Tax Act'), before remitting the consideration. In case the aforesaid Tax Clearance certificate is not submitted, the Acquirers will arrange to deduct tax at the rate as may be applicable to the category of the shareholder under the Income Tax Act, on the entire consideration amount payable to such shareholder.

8.11. As per the provisions of Section 196D(2) of the Income Tax Act, no deduction of tax at source shall be made from any income by way of capital gains arising from the transfer of securities referred to in Section 115AD of the Income Tax Act payable to a Foreign Institutional Investor ('FII') as defined in Section 115AD of the Income Tax Act.

8.12. The Registrar to the Offer will hold in trust the Share Certificates, shares lying in credit of the Special Depository Account, Form of Acceptance cum Acknowledgement, if any, and the Transfer Form/s on behalf of the shareholders of ATCL who have accepted the Offer, till the Cheques/Drafts for the consideration and/or the unaccepted shares/share certificates are despatched/returned.

8.13. Share Certificates, Transfer Forms and other documents in respect of shares not accepted under the Offer, if any, will be returned by Registered Post at the shareholders' / unregistered owners' sole risk to the sole/first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owners' depository account with the respective DP as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement.

8.14. In case the shares tendered in the Offer by the shareholders of ATCL are more than the shares to be acquired under the Offer, the acquisition of the shares from each shareholder will be as per the provision of regulation 21(6) of the Regulations on a proportionate basis. The marketable lot for both physical and demat shares is 1(One). The rejected Applications / Documents will be sent by Registered Post.

8.15. The payment of acquisition of shares will be made by the Acquirers in cash through a crossed Demand Draft/Pay Order to the equity Share holders of ATCL whose equity share certificates and other documents are found in order and accepted by the acquirers, with in 15 Days from the date of Closing of the Offer.

8.16. In terms of Regulation 22(5A) of the Regulations, shareholders shall have the option to withdraw acceptances tendered up to three working days prior to the Offer Closing date by submitting the required documents, so as to reach the Registrar to the Offer on or before 23.12.2008. The withdrawal option can be exercised by submitting the Form of Withdrawal enclosed with Letter of Offer. Incase of non-receipt of Form of Withdrawal the withdrawal can be exercised by making it on plain paper along with the details as mentioned in the point 8.6 above. The shares withdrawn by the Shareholders, if any, would be returned by Registered Post.

8.17. A Schedule of some of the major activities in respect of the Offer is given below:

Activities	**Date**	**Day**
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	31.10.2008	Friday
Last Date for a Competitive Bid, if any	12.11.2008	Wednesday
Date by which the Letter Of Offer to be Dispatched to the shareholders	04.12.2008	Thursday
Date of Opening of the Offer	10.12.2008	Wednesday
Last date for revising the Offer Price/ Number of Shares	17.12.2008	Wednesday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	23.12.2008	Tuesday
Date of Closing of the Offer	29.12.2008	Monday
Date by which communicating acceptance /rejection and payment of consideration for accepted shares / dispatch of Share Certificate in case of rejection	12.01.2009	Monday

9. GENERAL:

9.1. Shareholders who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement / Letter of Offer, can Withdraw the same up to three working days prior to the date of Closure of the Offer i.e. 23.12.2008.

9.2. If there is any upward revision in the Offer Price up to seven working days prior to the date of Closure of the Offer i.e. 17.12.2008 or withdrawal of the Offer, the same would be informed by way of Public Announcement in the same Newspapers where this original Public Announcement appeared and such revised Offer Price would be payable to all the shareholders who have tendered their shares any time during the Offer and accepted under the Offer.

9.3. If there is a Competitive Bid:

i) The Public Offers under all the subsisting bids shall close on the same date.

ii) As the Offer Price cannot be revised during 7 working days prior to the Closing date of the Offers/ bids, it would, therefore, be in the interest of the shareholders to wait till the commencement of that period to know the final Offer Price of each bid and tender their acceptance accordingly.

9.4. The Acquirers, their directors, the Sellers and ATCL have not been prohibited by SEBI from dealing in securities, in terms of direction issued u/s 11B of SEBI Act or under any other Regulations made under the SEBI Act.

9.5. Pursuant to regulation 13 of the Takeover Regulations, the Acquirers have appointed **VC Corporate Advisors Private Limited,** as Manager to the Offer.

9.6. The Acquirers have appointed **Niche Technologies Pvt. Limited,** as the Registrar to the Offer, having office at 71, B.R.B.Basu Road, D-511, Bagree Market, Kolkata-700001, Tel: (033) 2235-7271; Fax: (033) 2215-6823. E-mail:nichetechpl@nichetechpl.com, The Contact Person is Mr. S.Abbas.

9.7. The Directors of the Acquirers accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirers laid down in Regulations.

9.8. This Public Announcement will be available on SEBI's website at www.sebi.gov.in Eligible persons to the Offer may also download a copy of Letter of Offer along with Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on SEBI's website from the Offer opening date i.e. 10.12.2008 and apply in the same.

9.9. For further details, please refer to the LO & Form of Acceptance.

Issued by Manager to the Offer on behalf of the Acquirers:

Manager to the Offer:
VC CORPORATE ADVISORS PRIVATE LIMITED
(Contact Person: Jayabrata Mukherjee)
31 Ganesh Chandra Avenue, 2nd Floor, Suite No –2C,
Kolkata – 700 013.
Phone No: (033) 2225-3940/ 3941,
Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

Place: Kolkata
Date: 22.10.2008